

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4097  
ANSWERED ON:18.08.2010  
PROFESSIONAL TRAINING FOR TEACHERS  
Singh Alias Pappu Singh Shri Uday

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether a large number of untrained teachers are being employed in the country at the primary and upper primary levels;
- (b) if so, the facts and details thereof;
- (c) whether several State Governments have been employing teachers without any professional training;
- (d) if so, whether the Union Government and National Council for Teacher Education (NCTE) proposes to lay down the minimum qualification for teachers at the elementary school level and also to provide mandatory professional training; and
- (e) if so, the steps proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (e): As per District Information System for Education (DISE) 2008-09, the percentage of professionally trained teachers in Govt. schools in the country is 85.79. A State-wise statement of the distribution of professionally trained teachers is attached at annexure. Section 23(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that any person possessing such minimum qualifications as laid down by an academic authority authorized by the Central Govt., by notification, shall be eligible for appointment as a teacher. The Govt. has issued a notification authorizing the National Council for Teacher Education (NCTE) to lay down the academic qualifications for appointment as a teacher. Further, Section 23(2) of the RTE Act lays down that where a State does not have adequate institutions offering courses or training in teacher education, or teachers possessing minimum qualification are not available in sufficient number, the Central Govt. may, if it deems necessary, by notification, relax the minimum qualifications required for appointment as a teacher, for such period, not exceeding five years. The proviso to Section 23(2) of the RTE Act, 2009 lays down that a teacher who, at the commencement of the RTE Act, does not possess the minimum prescribed qualifications shall acquire such qualifications within a period of five years.